

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

ITEM No. 113

CP(IB) No.92/Chd/Chd/2023

**IN THE MATTER OF:-**

Tata Capital Financial Services Ltd.

...Petitioner

Versus

Mrs. Santosh Verma

...Respondent

**Under Section: 95 ,IBC 2016**

**Order delivered on 23.07.2024**

**CORAM:**

**SH. ASHISH VERMA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the financial creditor/petitioner/RP** : Mr. Gulshan Kumar, Advocate

**For the respondent /personal guarantor** : Mr. Pranjal P. Chaudhary, Advocate

**ORDER**

It is stated by Ld. Counsel for personal guarantor-Mr. Pranjal P Chaudhary that personal guarantor does not want to file any objections to the report.

Heard. ***Order reserved.***

Sd/-  
**(ASHISH VERMA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**